

[Shrimati Renu Chakravarty]

ague's records. Is he prepared to do that ? Is he prepared to have an inquiry into his own colleague's records ? We know certainly who has given this hand-out. Why is he then trying to put it on somebody else, *The Statesman* or the other newspapers ?

**Shri Nambiar :** On a point of order. When a call-attention notice has been given and the reply to that is given by the hon. Minister, is it proper on his part to mislead the House by confusing the issue in this way ? The question was about the hand-out given from his Ministry. We want to know whether there will be an inquiry into that. The inquiry was not about the Tenali conference and the decisions taken there. Why should he confuse it and give a confusing answer ?

**Mr. Speaker :** There is no question of any confusion of one with the other. No one would be confused. Questions are being put and answers being given.

**Shri D. C. Sharma** (Gurdaspur) : One gentleman who belongs to my profession... (*Interruptions*) my old profession, Prof. Dandavate, who is a member of the PSP National Executive has made a statement at a news conference as follows:

"Steps contemplated include sabotage in villages, including burning of crops, government offices, sabotage of railway lines, post offices and police stations. They also include sabotage of vital production potential ports, defence production, consumers' goods etc."

The report continues :

"While detailing these plans, Prof. Dandavate threw a challenge to these communists to go to a court of law and establish that the in-

formation revealed by him was baseless".

May I know what the Home Minister has got to say about this ?

**Shri Nanda :** This is not a challenge to the Home Minister, this is a challenge to themselves. I have nothing to do with it.

12'31 hrs.

RE: MOTIONS FOR ADJOURNMENT  
AND CALLING ATTENTION  
NOTICES

(*Queries*)

**Mr. Speaker :** I have received several notices of adjournment motion as well as calling-attention notices on the firing in Shillong on 10th August. I will call upon Shri Swell just to explain to me how I can take it up as an adjournment motion.

**Shri Tyagi** (Dehradun) : Why not in the Chamber ? It is better to have it discussed with him in the Chamber.

**Mr. Speaker :** No. I can mention it here whenever I think it proper. He might explain to me.

**Shri Swell** (Assam—Autonomous Districts) : After this hilarity...

**Shri D. C. Sharma :** The hon. Member is misrepresenting the proceedings. There is no hilarity here. We have been discussing a very serious affair.

**Shri Swell :** When a senior Professor speaks, the junior Professor must yield to him. I should have expected to learn better from the senior Professor.

I would say that in the unfortunate things that happened in Shillong yesterday, there has been a definite failure on the part of the Central Government. There has been a definite involvement on the part of the Central Government in all the things that happened.

In the first place, it was the Border Security Force, which is an organisation of the Union Home Ministry, that has

fired at the people there causing the death of 5 people and injuries to about 117. The Border Security Force is not the responsibility of the State Government ; it is the responsibility of the Central Government.

Secondly, *the Statesman* today mentions that the Army has taken over the control of law and order in the town of Shillong. It has not been said that the Army has been requested to come to the aid of the civil authority in the State, but the report is that the *Army has taken over* and the Secretariat of Shillong is being guarded by a battalion of the Sikh Regiment.

Thirdly, I would like to draw your attention to art. 339 (2) of the Constitution.....

**Mr. Speaker :** He has given enough reasons already. I will call one or two other hon. Members and then hear the Home Minister.

**Shri Hem Barua (Gauhati) :** The frontier State of Assam is in flames. It is a fact that the constitutional machinery in that particular State has almost broken down. What are the basic reasons behind this disturbance ? The basic reasons are these. One is scarcity of food, and another is the spiralling of prices. It is the responsibility of the Centre to see that these things do not happen in that particular area or in any area of the country.

What has happened there ? The State Government has abdicated its responsibility and has surrendered completely to the millowners. The very fact that after this agitation rice was available in plentiful quantity in the market, particularly in Shillong, establishes the fact that the hoarders and blackmarketeers in that particular State are responsible, and this Government, the Central Government, has not taken any steps against the hoarders and blackmarketeers because I am afraid they are in collusion with them, and the elections are approaching, and they hope to get money from them.

Another thing. Shillong, as has been rightly pointed out by Dr. Swell, has been handed over to the army, and it is the border police that has opened fire there.

There is another thing. There is political dissention inside the ruling party in Assam, particularly inside the Cabinet, and I will say that this is also responsible for that, for all these disturbances there and the agitation, and the Union Government is sleeping over all these things.

**Mr. Speaker :** That should be enough.

**Shri Hem Barua :** If things are allowed to deteriorate like this in the frontier State of Assam, I would say that the Union Government should establish its rights and, if necessary, there should be President's rule in Assam.

**Mr. Speaker :** That is a different thing.

**Shri Tyagi :** On a point of order. I beg to submit that you had established the practice that the hon. Members might discuss the relevancy of those questions with you in the Chamber, and if you are convinced, you might permit them to speak here, but in the process of making up your mind, if small speeches of two minutes are delivered, and then you make up your mind and afterwards you permit the question to be discussed, there will be two discussions. I would therefore suggest that you might have some plan to avoid it.

**Mr. Speaker :** Mr. Tyagi would appreciate that sometimes I have doubts and I want to clear them. I have a right and the discretion to mention this particular motion here, and get that clarified.

Only two minutes now. Mr. Banerjee.

**Shri S. M. Banerjee (Kanpur) :** My adjournment motion deals actually with the failure of the Central Government to issue the necessary directions under article 353 (a), and I also say that they

[Shri S. M. Banerjee]

have failed under article 355 which says :

“It shall be the duty of the Union to protect every State against external aggression and internal disturbance.....”

These two articles under the Constitution are attracted.

And the third failure, as very ably pointed by Shri Hem Barua and Dr. Swell, is that they have failed to supply adequate quantity of rice and at a reasonable price. The whole movement started.....

**Mr. Speaker :** That he need not repeat.

**Shri S. M. Banerjee :** I am not repeating.

It is in the newspapers today, in the *Indian Express*, that the Prime Minister asked the hon. Food Minister to see that rice is rushed to that particular place. Without solving the matter, without bringing it within reasonable limits, the prices were allowed to be so much that all the students who were unable to eat anything, who did not get anything, who were starving, and the starving people of Assam out of sheer frustration and anger gave slogan of dehoarding and only the houses of those were raided where they thought that hundreds of maunds of rice were there.

So, I feel that the Centre has failed, and it is for the Centre to intervene immediately, and this adjournment motion in all fairness should be allowed.

Only one thing ....

**Some hon. Members rose—**

**Mr. Speaker :** I cannot hear all. I have heard three.

**Shri S. M. Banerjee :** I only say that if this is not allowed to be discussed here.....

**Mr. Speaker :** I have heard.

**Shri S. M. Banerjee :**.....instead of solving the matter by firing by the security force it is ....(Interruptions)

**Mr. Speaker :** Let me hear the Government side.

**श्री मधु लिमये (मुंगेर) :** अध्यक्ष महोदय, एक मिनट में मेरी बात भी सुन लीजिए ।

**अध्यक्ष महोदय :** एक माननीय सदस्य को सुनना काफी था, लेकिन मैं ने तीन माननीय सदस्यों को सुन लिया है ।

**श्री मधु लिमये :** मैं एक नई बात कहना चाहता हूं । मेरा निवेदन है आसाम राज्य का एक हिस्सा परिगणित इलाका, शिडयूल्ड इलाका है । इसलिए धारा 244, 339 शिडयूल्ड 5 और 6 ये सब अट्रैक्ट होते हैं और इस इलाके में अच्छा शासन देने की जिम्मेदारी केन्द्रीय सरकार की हो जाती है गवर्नर के मार्फत और मैं यह कहना चाहता हूं . . .

**अध्यक्ष महोदय :** जहां यह वाक्या हुआ है उसमें भी कोई हिस्सा शिडयूल्ड है ?

**श्री मधु लिमये :** पूरे इलाके में हुआ है अध्यक्ष महोदय, आसाम का कोई इलाका नहीं बचा है कि जहां पर यह सब नहीं चल रहा है । (ब्यवधान) हां, शिडयूल्ड एरिया में भी चल रहा है । गोली नहीं चली होगी लेकिन वाकी सब चल रहा है । . . . (ब्यवधान) . . . शिलांग शहर भी है ? शहर के बारे में मुझे जानकारी नहीं है । लेकिन वह इलाका पहाड़ी इलाका है और वह शिडयूल्ड एरिया है ।

और अन्त में यह 353 जो है उसका अन्तिम हिस्सा आप देखिए ।

**अध्यक्ष महोदय :** 353 मैंने देख लिया ।

**श्री मधु लिमये :** सिर्फ उपर वाला आपने देखा है । आखीरी हिस्सा देखिये :

“to ensure that the Government of every State is carried on in accordance with the provisions of the Constitution.”

तो संविधान कानून और शासन सब टूट गया है। इसलिये यह केन्द्रीय सरकार की जिम्मेदारी होती है। इसलिए कामरोको प्रस्ताव हमारा स्वीकारा जाना चाहिये।

**Shri Swell** : May I mention that Shillong is a Schedule area under the 6th Schedule to the Constitution.

**श्री मधु लिमये** : यह नयी जानकारी दे रहे हैं शहर के बारे में।

**Dr. L. M. Singhvi** (Jodhpur) : He says that Shillong constitutes part of the schedule Area in Assam.

**The Minister of Home Affairs (Shri Nanda)** : Sir, before I say anything especially regarding the motion, if you permit me I wish to express our feeling of great unhappiness about whatever has occurred; all the people of India will be unhappy because such things do injury to the country and are a disservice to this nation. In the first place the question is about the admissibility of this motion, and the points raised were the involvement of the Central Government and it was stated that the Army has taken over control from the civil authorities. That is the main point. It is not so. I have been able to ascertain from sources which are accessible to me—and before I came here I tried to check up that information. I have done that it is not so.

**Shri Hem Barua** : It is so; we have our sources of information also.

**श्री हुकम चन्द कछवाय** (देवास)  
सेना ने गोली तो चलाई है।

**Shri Nanda** : I am coming to the second point—about the border security force. It is there and it is operating under the direction of the army. As a matter of fact this police is part of the Assam armed police and is statutorily under the direction of the Assam Government.

**Mr. Speaker** ! They have argued that it is a Central force.

**Shri Swell** : The Home Minister said they were operating under the direction of the army. He himself said that . . .  
(Interruptions)

**Shri Nanda** : Let me give all the facts. It is in the course of formation. This particular police force which has had to have recourse to firing, that is part of the Assam armed police. It was lent to the border security force for assistance in their work just as the State can call upon the border security force when there is a necessity for the purpose of police work. I am now emphasising this fact that this force which was used, the Assam armed police, is statutorily under the control of the Assam Government.

**Shri Surendranath Dwivedy** (Kendrapara) : He said that they were operating under the direction of the Army.

**Mr. Speaker** : I have heard what he said.

**Shri Nanda** : Regarding the third question, Sir, I believe it is not going to be suggested that because in any State, there are members of Scheduled Tribes and anything happens there in the matter of law and order. . . . .

**Shri Hari Vishnu Kamath** (Hoshangabad) : Scheduled area.

**Mr. Speaker** : Order, order.

**Shri Nanda** : Even if it is a Scheduled Area, any happening in a Scheduled Area does not come in. There must be some thing more. But in this case, my information is, where this firing has taken place, this is not part of the Scheduled Area.

**Shri Swell** : It is wrong. It is quite wrong to say that. I was in Shillong. I know it. (Interruption)

**Mr. Speaker** : Order, order.

**Shri Swell** : It is absolutely false, to say so.

**Shri Nanda** : The Scheduled Area—I am told it is not so.

**Shri Swell** : Wrong. Bura Bazar is under the District Council of the Khasi-Jaintia Hills District under the Sixth

[Shri Swell]

Schedule of the Constitution. To say that it is not so, is nothing but outright falsehood.

**Shri Nanda** : I am relying on the information that we have got.

**Shri Swell** ; It is wrong information that he has got.

**Mr. Speaker** : Order, order. Let me hear the Home Minister.

**Shri Swell** : Shri Ahmed is advising the Home Minister. He goes by his advise. (*Interruption*)

**Shri Nanda** : At page 254 of the Constitution, under the Sixth Schedule—

**Shri Swell** : If he does not want them to be anti-national, then this is not the way. (*Interruption*).

**Shri Tyagi** : Shut up.

**Shri Swell** : I can't shut up. (*Interruption*)

**Mr. Speaker** : Would he allow the proceedings to go on ?

**Shri Nanda** : Para 20, sub-para (2) says, "The United Khasi-Jaintia Hills District shall comprise the territories..."—they have been mentioned there—and then, it goes on to say : "excluding any areas for the time being comprised, within the cantonment and municipality of Shillong..."—

**Shri Swell** : Read out the whole thing.

**Shri Raghunath Singh** (Varanasi): Who are you to advise him ?

**Shri Nanda** :—"but including so much of the area comprised within the municipality of Shillong as formed part of the Khasi State.—(*Interruption*)

**Shri Swell** : He is not reading out the whole thing. He is trying to mislead the House. (*Interruption*).

**Shrimati Renu Chakravartty** : May I just read out the last portion which the Home Minister has left out ? That is regarding the cantonment and municipality of Shillong. We know Shillong very well. It says: "but including so much of the area comprised within the municipality of Shillong as formed part of the Khasi State of Myllem". Shri Fakhruddin Ahmed at least should know that Bura Bazar area is within Shillong. Does he not know it ? Why should they mislead the House ? (*Interruption*)

**Shri Hem Barua** : May I submit—

**Mr. Speaker** : Order, order. Wait now.

**Shri Swell** : I want to raise a privilege motion against the hon. Home Minister.

**Mr. Speaker** : No privilege motion can be raised in this manner.

**Shri Swell** : The Hon. Minister is trying to mislead the House.

**The Minister of Irrigation and Power** (**Shri Fakhruddin Ahmed**) : May I make a submission... (*Interruption*)

**Mr. Speaker** : Order, order. He will kindly take his seat. There are several points which have been raised in support of this motion in order to justify that it is the Centre's responsibility and failure has happened the part of the Central Government. So far as articles 356 and 244 are concerned, they are not relevant here and they cannot be applied in this case. (*Interruption*). So far as this part is concerned, whether this is a Scheduled Area where this happening has taken place, I would require fuller information, and I would request the hon. Home Minister to find out during the day whether really the area where this thing has happened is a Scheduled Area, in order to enable me to determine the point.

One thing has been denied, that the military has taken over. That has been completely denied. That is finished.

The Second thing about which I am not clear which I will have to study is this. Though it is a security force, it has been said that it has acted under the guidance or control of the military. The implication of that also, I have to study. I am not clear in my mind what it means if some force acts under the control of the military. Therefore, I will hold it over till tomorrow morning. By tomorrow, I hope he will be able to get this information at least.

**Shri Nanda** : I will try to get that information.

**Mr. Speaker** : So, the calling attention notice also would be held over.

Shri Limaye.

**श्री रामेश्वरानन्द (करनाल)** : अध्यक्ष महोदय, मेरा निवेदन है . . . . .

**अध्यक्ष महोदय** : स्वामी जी, इस तरह से नहीं ।

**श्री रामेश्वरानन्द** : मेरा निवेदन यह है कि . . . .

**अध्यक्ष महोदय** : स्वामी जी, कितने दिनों से आप इस तरह खड़े हो जाते हैं और दखल देते हैं, हाउस की कार्यवाही में रुकावट डालते हैं ।

**श्री रामेश्वरानन्द** : आप मुझे सुनना नहीं चाहते, आप सबको सुनते हैं ।

**अध्यक्ष महोदय** : मैं जिसको बुलाता हूँ, वही बोले ।

**श्री रामेश्वरानन्द** : नहीं, आप मुझे भी सुनें ।

**अध्यक्ष महोदय** : नहीं, स्वामी जी, इस तरह से नहीं सुनूंगा ।

**श्री रामेश्वरानन्द** : आप जिस तरह से सुनते हो, वह तरीका बताइये ।

**अध्यक्ष महोदय** : मैं जब आपको बुलाऊंगा, तब सुनूंगा, इस तरह से नहीं ।

**श्री हुकम चन्द कछवाय** : मैं निवेदन करना चाहता हूँ ।

**अध्यक्ष महोदय** : इस तरह से नहीं ।

**श्री हुकम चन्द कछवाय** : आपने कहा था सरकार से इस सदन के अन्दर कि राज्य सभा से जानकारी मंगा रहे हैं . . .

**अध्यक्ष महोदय** : इस तरह से कोई भी सवाल उठ कर खड़ा कर देते हैं, इस तरह से मैं इजाजत नहीं दूंगा ।

**श्री रामेश्वरानन्द** : आप कैसे इजाजत देंगे, वह तो बताइये । आप जब सबको सुनते हैं, हमको सुनना पसन्द नहीं करते । मैं नहीं समझता कि आप हमको अछूत कैसे समझते हैं । आप दुनिया से अछूतपना निकालना चाहते हैं, लेकिन हमको अछूत समझते हैं ।

**अध्यक्ष महोदय** : स्वामी जी, आप एक पार्टी के सदस्य हैं और वैसे भी स्वामी होने के नाते मैं आपका हर तरह सत्कार और इज्जत करता हूँ । आपको यह नहीं चाहिये कि इस तरह जबरदस्ती हाउस को बिलकुल बन्द कर के रख दें और कार्यवाही न करने दें । आप कुछ दिनों से रोज उठकर कार्यवाही के 5-7 मिनट ले लेते हैं और कहे जाते हैं कि मैं आपको सुनता नहीं हूँ । मैं हर वक्त चुप कर जाता हूँ लेकिन फिर भी आप शिकायत करते चले जाय, आपको इस तरह से नहीं चाहिये ।

**श्री रामेश्वरानन्द** : अध्यक्ष महोदय, आपने हम को कल नहीं सुना, परसों नहीं सुना, प्रतिदिन जब आप कहते हैं, हम बैठ जाते हैं । हमारे धैर्य का कोई अन्त होना चाहिये । आप हमको एक बार सुन लें ।

**अध्यक्ष महोदय** : इस वक्त नहीं ।

**श्री रामेश्वरानन्द** : क्यों नहीं सुन सकते । आप सबको सुन सकते हैं, हमको नहीं सुन सकते, मैं इसका कारण जानना चाहता हूँ ।

**अध्यक्ष महोदय** : जिनके मेरे पास नोटिस आये हैं, उनको सुन रहा हूँ, दूसरों को नहीं सुन रहा हूँ ।

**श्री रामेश्वरानन्द** : हम सूचना देते हैं और आप कह देते हैं कि नहीं ले रहा हूँ । मुझे आप उपाय बताइये ।

**अध्यक्ष महोदय** : मुझे इसका उपाय नहीं बताना है ।

**श्री रामेश्वरानन्द** : हम अपनी बात कैसे कह सकें सदन में, इसका उपाय बताइये ।

**सभापति महोदय** : स्वामी जी, आप बैठ जाइये ।

**श्री रामेश्वरानन्द** : मैं बैठने को तैयार हूँ, लेकिन आप मेरी बात सुन लें ।

**अध्यक्ष महोदय** : मैंने तीन-चार बार आपसे कहा है आप मेरी कार्यवाही में रुकावट डाल रहे हैं : . . .

**श्री रामेश्वरानन्द** : अध्यक्ष महोदय, मेरा निवेदन सुन लें ।

**अध्यक्ष महोदय** : अगर आप नहीं मानेंगे तो मुझे दरदवास्त करनी पड़ेगी कि आप हाउस छोड़ कर बाहर चले जायें ।

**श्री रामेश्वरानन्द** : इसी डन्डे से आप निकालते रहेंगे, तो व्यर्थ यहाँ आये हैं ।

**अध्यक्ष महोदय** : मुझे बहुत ज्यादा दुख होता है, लेकिन मैं मजबूर हूँ, क्या करूँ ।

**श्री रामेश्वरानन्द** : आप निकाल कर दम लेते हैं, हम निकलना पसन्द करेंगे । आखिर हम किस लिये यहाँ आये हैं ।

**अध्यक्ष महोदय** : आप बाहर चले जाइये ।

**श्री रामेश्वरानन्द** : लेकिन, अध्यक्ष महोदय, यह चले जाने मात्र से प्रश्न हल नहीं होगा, सैकड़ों साधु वर्षा से भीग रहे हैं ।

**अध्यक्ष महोदय** : आप जायेंगे या नहीं ।

**श्री रामेश्वरानन्द** : मैं जाता हूँ लेकिन इससे आपका सन्तोष पूरा नहीं हो सकेगा ।

(**श्री रामेश्वरानन्द सदन से बाहर चले गये**)

**Shri M. R. Krishna (Peddapalli)** : On a point of order, Sir. The discussion was going on in Hindi and I may be committing a mistake in not properly understanding it. Swamiji said :

हम को अछूत समझ रखा है

and therefore you are not allowing him to speak. In your reply you said :

मैं आपकी बहुत इज्जत करता हूँ ।

That means, do you respect only Swamiji and you disrespect Harijans ? Is it, right on the part of any member to say like that ? Under the Act of Parliament, anybody who has insulted or discriminated against anybody on the basis of caste is to be punished. Here is an hon. member who has renounced everything, who says he is a Swamiji and he asks, "You think I am an *Achhut* and so you treat me like this" ?

**Mr. Speaker** : Has he any complaint that I discriminated against anybody ?

**Shri M. R. Krishna** : Why should you respect the Swamiji ?

**Mr. Speaker** : Because it has been the tradition here to respect these robes. Therefore, I am also doing it.

**Shri Hem Barua** : Robes or rogues ? (*Interruptions*).

**Shri N. Sreekantan Nair (Quilon)** : These people should not be allowed to hold the House to ransom. These anti-quoted fellows should not rule the country.

**Mr. Speaker :** That is all right. I only ask for the cooperation of the Opposition in maintaining the decorum of the House.

**अध्यक्ष महोदय :** श्री मधु लिमये ।

**श्री मधु लिमये :** अध्यक्ष महोदय . . . .

**श्री हुकम चन्द कछवाय :** अध्यक्ष महोदय, मेरी बात सुन लीजिये ।

**अध्यक्ष महोदय :** अभी नहीं सुनूंगा । इतनी देर हो गई है बार-बार कहते हुए आप बन्द नहीं होते हैं । मुझे आपसे भी कहना पड़ेगा कि आप बाहर चले जायें ।

**श्री हुकम चन्द कछवाय :** मेरी बात तो सुन लीजिये ।

**अध्यक्ष महोदय :** अब आप बाहर चले जाइये ।

**श्री हुकम चन्द कछवाय :** अध्यक्ष महोदय, इस प्रकार व्यवहार करेंगे तो कैसे चलेगा ।

**अध्यक्ष महोदय :** आप बाहर चले जाइये ।

**श्री हुकम चन्द कछवाय :** मैं यह जानना चाहता हूँ कि गऊ-हत्या के सम्बन्ध में जो जानकारी मांगी है .

**अध्यक्ष महोदय :** अब आप बाहर जायेंगे या नहीं ।

**श्री हुकम चन्द कछवाय सदन से बाहर चले गये)**

12:59 hrs.

#### RE. QUESTION OF PRIVILEGE

**श्री मधु लिमये (मुंगेर) :** अध्यक्ष महोदय, कल मैंने लाइब्रेरी वालों के पास से मंत्री महोदय की गवाही और गवाही से सम्बन्धित कागजात मांगे थे, अब तक मुझको नहीं मिले हैं ।

दूसरी बात आपने यह कहा था कि सुरेन्द्र नाथ द्विवेदी के द्वारा जो प्रश्न उठाया गया है, उसके बारे में सोचूंगा और बाद में

निर्णय दूंगा । रात मुझे पता चला कि आपने यह फौमला किया है कि दूसरी गवाही देखने को नहीं मिलेगी । इसलिये मैं आपसे समय चाहता हूँ कि पहले इन दो बातों का खुलासा हो जाय । एक बात तो यही कि मुब्रह्मप्यम साहब का जो वक्तव्य परिचालित किया गया है, वह एक नहीं दो किस्म के वक्तव्य परिचालित किये गये हैं और दोनों में फर्क है । जो मेरे पास है उसमें यह वाक्य है....

**अध्यक्ष महोदय :** दो बातें एक साथ नहीं आ सकतीं । अगर आप वक्त चाहते हैं तो वक्त दूंगा, अगर बहस करना चाहते हैं . . .

**श्री मधु लिमये :** वक्त तो चाहता हूँ लेकिन खलासा तो हो जाए । फिर उम वक्त कौन सा वक्तव्य है, कैसे पता चलेगा ? यह वाक्य उसमें नहीं है

13 hrs.

**Shri Daji (Indore) :** Sir, he says that the two statements differ. He wants to know which one is authentic.

**श्री मधु लिमये :** एक जो परिचालित किया है उसमें यह वाक्य है और एक में से काट दिया गया है । उसका खुलासा हो जाए । रिकार्ड में क्या आया है, इतना आप बताइये ।

"In the end, I would like to submit that no *prima facie* case has been made out for reference to the Privileges Committee."

**The Minister of Food, Agriculture, Community Development and Co-operation (Shri C. Subramaniam) :** No, Sir; I did not make that statement.

**श्री मधु लिमये :** रिकार्ड में नहीं है यह ? तब ठीक है ।

मुब्रह्मप्यम साहब ने अपने वक्तव्य में दो दस्तावेजों से कुछ जुमले कहे हैं । अब आप